

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-II, CHENNAI**

IBA/674//2020 filed under section 9
of the Insolvency and Bankruptcy
Code, 2016 (in short "**the Code,
2016**") read with Rule 6 of the
Insolvency and Bankruptcy
(Application to Adjudicating
Authority) Rules, 2016.

In the matter of M/s. Arempee Compressors Private Limited

M/s. Mahaveer Wires Sales Corporation
Partnership Firm
16/1, N.G.R Street, P.N Palayam,
Coimbatore-641037

---Operational Creditor

Vs.

M/s. Arempee Compressors Private Limited
(CIN: U31103TZ2002PTC010099)
549/1-A, and 1-B, Thadagam Road,
Somaiyampalaym, Kanuvai Post,
Coimbatore-641108.

---Corporate Debtor

CORAM

R. SUCHARITHA, MEMBER (JUDICIAL)

B. ANIL KUMAR, MEMBER (TECHNICAL)

For Operational Creditor: *Shri.E.K. Kumaresan, Advocate*
Shri. G. Prabhu, Advocate
Shri.B. Sarath Babu, Advocate

For Corporate Debtor : *None present*

ORDER

Per: B. ANIL KUMAR, MEMBER (TECHNICAL)

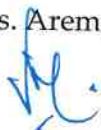
Order Pronounced on: 27.04.2021

Under consideration is an application filed pursuant to Section 9 of the Insolvency and Bankruptcy Code, 2016 (in short “the Code, 2016”) read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (Rules) by M/s. Mahaveer Wires Sales Corporation (Applicant/Operational Creditor) against M/s. AREMPEE Compressors Private Limited (Respondent/Corporate Debtor), on the ground that Corporate Debtor defaulted total operational debt of Rs.2,58,581/- together with interest at the rate of 18% from the date of invoice.

2. Upon perusal, it is observed that this application is filed on 08.10.2020. The jurisdiction of this Adjudicating Authority has been raised to the minimum default threshold to Rs.1,00,00,000/- (Rupees One Crore) pursuant to the Notification dated 24.03.2020 issued by the Central Government. Since this application is filed

IBA/674//2020

In the matter of M/s. Arempee Compressors Private Limited



on 08.10.2020, it is not maintainable before this Adjudicating Authority.

3. Accordingly, this application IBA/674/2020 stands dismissed. No cost.

4. The Registry is directed to send copy of this order to the Respondent by Speed Post.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)

knp